

CA/18/2019
Ram Niwas Goel v. State

AJAY KUMAR KUJAR
Special Judge (PC Act) CBI-09)
Court No. 502, Fifth Floor
Rouse Avenue Court Complex
New Delhi

25.07.2020

Matter is taken up for hearing through Video Conferencing as the regular court hearing is suspended till 31.07.2020.

The hearing of the present case is being taken up via Cisco Webex platform in the presence (on screen) of:

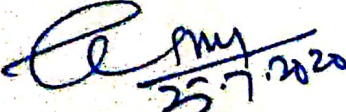
Present: Ms. Aanchal Gupta, proxy counsel for Sh. Rohit Nagpal, learned Counsel for all the appellants.
Sh. Manish Rawat, learned Additional PP for State.

Ms. Aanchal Gupta, proxy Counsel submits that Sh. Rohit Nagpal, learned Counsel is unable to attend the hearing because his residence is falling in the Containment Zone. The Ld. Proxy Counsel has made a request that the matter may be adjourned today.

Learned Additional PP for the State has no objection to the same.

In view of the request made by Ms. Aanchal Gupta, proxy for appellants, matter stands adjourned for the arguments on 28.08.2020, in terms of Office Order No. Power/Gaz./RADC/2020/E6836-6919 dated 14.07.2020. If the regular functioning

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25.7.2020

of courts is not resumed then matter will be taken up through VC for which Ld. Counsel for the parties have consented.

Scanned copy of this order is being sent to the PA and the Reader of the court for uploading on the Website and hard copy of the order will be placed on record after resuming of regular functioning of the courts.



Ajay Kumar Kuhar
25.7.2020

(AJAY KUMAR KUCHAR)
ASJ/ Special Judge (PC Act) (CBI)-09,
(MPs/MLAs Cases), RADC,
New Delhi/25.07.2020

AJAY KUMAR KUCHAR
Special Judge (PC Act) (CBI-09)
Court No. 502, Fifth Floor
Rouse Avenue Court Complex
New Delhi

CR 32/2019

Arvind Kejriwal v. State & Anr.

AJAY KUMAR KUJAR
Special Judge (PC Act) CBI-09
Court No. 502, Fifth Floor
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New Delhi

25.07.2020

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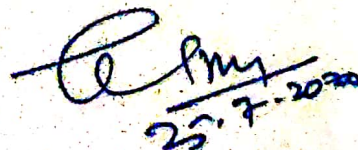
The hearing of the present case is being taken up via Cisco Webex platform in the presence (on screen) of:

Present: Sh. Mohd. Irsad learned Counsel for the revisionist.
Sh. Manish Rawat, learned Additional PP for the State/
Respondent no.1.
Sh. Mahipal Singh learned Counsel for respondent no.2.

On the last date of hearing through Video Conferencing on 26.06.2020, the learned Counsel for the respondent no.2 was directed to supply the copy of written submissions to the learned Counsel for the opposite party through e-mail or Whatsapp or the same be sent on the e-mail of the Court i.e. readercbi09radc@gmail.com, at least one week prior to the date of hearing. However, it is informed by the Reader of the Court and it is endorsed by learned Counsel for respondent no.2 Sh. Mahipal Singh as well that the written submission has been uploaded on the e-mail ID of the Court today itself and the Reader has sent the copy thereof to the learned Counsel for the revisionist and Ld. Addl.PP today itself.

As informed by the reader learned Counsel for the revisionist earlier had send a Whatsapp message that he has not received the copy of the written submissions from respondent no.2 and also shown inability of senior Counsel Sh. B. S. Joon for hearing through Video Conferencing

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25.7.2020

today.

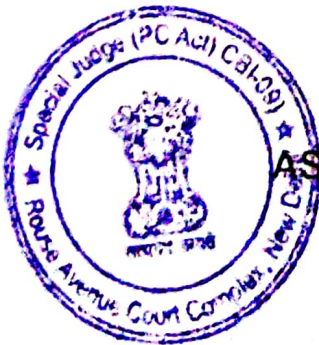
Today Mr. Mohd. Irsad learned Counsel for the revisionist submits that he may be given time to go through written submissions / synopsis filed by respondent no.2 and an opportunity to file response.

In view of the above, it is directed that learned Counsel for the revisionist shall file the written submissions / synopsis, if any, at least one week prior to the next date of hearing and supply the copy thereof to the learned Additional PP for the State as well as to the learned Counsel for the respondent no.2 through e-mail or Whatsapp.

Matter now stands adjourned for for **28.08.2020**, in terms of Office Order No.Power/Gaz./RADC/ 2020/E6836-6919 dated 14.07.2020. In case, the regular court work is resumed by the next date of hearing then the matter will be taken up for hearing in regular court otherwise through VC. Matter will be taken up at 12 pm. as requested by learned Counsel for respondent no.2 for which Ld. Counsel for Revisionist has consented.

Learned Counsels for both the parties have given their consent for the next date of hearing i.e. **28.08.2020**.

Scanned copy of this order is being sent to the PA and the Reader of the court for uploading on the Website and hard copy of the order will be placed on record after resuming of regular functioning of the courts.



[Handwritten Signature]
25.7.2020

(AJAY KUMAR KUHAR) Special Judge (PC Act) CBI-09
Court No. 502, Fifth Floor
Rouse Avenue Court Complex
New Delhi
ASJ/ Special Judge (PC Act) (CBI)-09
(MPs/MLAs Cases), RADC,
New Delhi/25.07.2020

CA/19/2019
Balbir Singh v. State

AJAY KUMAR KUMAR
Special Judge (PC Act) CRI-19)
Court No. 502, Fifth Floor
Rouse Avenue Court Complex
New Delhi

25.07.2020

Matter is taken up for hearing through Video Conferencing as the regular court hearing is suspended till 31.07.2020.

The hearing of the present case is being taken up via Cisco Webex platform in the presence (on screen) of :

Present : None for the appellants.

Sh. Manish Rawat, learned Additional PP for State.

As informed by the Reader of the Court, message was sent to Sh. Rajesh Babbar, learned Counsel who had earlier appeared for appellant, informing about the date of hearing through Video Conferencing and seeking his consent, however, no response has been received.

In view of the above, hearing through Video Conferencing could not take place. Matter therefore stands adjourned for the purpose already fixed on **28.08.2020**, in terms of Office Order No.Power/Gaz./RADC/ 2020/E6836-6919 dated 14.07.2020.

If the regular functioning of Court is not resumed then fresh notice be sent to the learned Counsel for the appellant through Whatsapp, SMS or e-mail informing that matter is now listed for 28.08.2020 and for seeking his consent for arguments through VC. If no response is received a noting to this effect shall be made on the file by the Ahlmad or the Reader and if consent is received, then a printout of the same be placed on the file.


25.7.2020

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AJK
25.7.2020

(AJAY KUMAR KUHAR)
ASJ/ Special Judge (PC Act) (CBI)-09,
(MPs/MLAs Cases), RADC,
New Delhi/25.07.2020

AJAY KUMAR KUHAR
Special Judge (PC Act) CBI-09)
Court No. 502, Fifth Floor
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